

[Translation]

381-82

**Terrorism in Jammu and Kashmir**

2138. SHRI RAMSHAKAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware that the situation in Jammu and Kashmir has deteriorated due to extremist outfits;

(b) if so, the names of the extremist outfits which are operating in Kashmir;

(c) the steps taken by the Government for destroying the clues of these outfits from March, 98 to January, 99;

(d) the number of persons belonging to these outfits arrested and weapons seized during this period; and

(e) whether the Government propose to handover these weapons to the Military?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) The law and order situation continues to be under control despite all our efforts by militants to step up violence in the J & K.

(b) The following prominent terrorist organisations are active in J & K:

- (1) Hizb-ul-Mujahideen
- (2) Harkat-ul-Mujahideen
- (3) Laskar-e-Toiba
- (4) J & K Liberation Front
- (5) Al-Burq
- (6) Tehreek-ul-Mujahideen
- (7) Al-Jehad
- (8) Al-Umar-Mujahideen
- (9) Hizbullah
- (10) Dukhtran-e-Milat

(c) The intelligence inputs received by the Government about the plans/activities of the militants and militant outfits, are shared with the State Government and Security Forces to assist them in thwarting the

designs of the militants. During the period from March '98 to January '99, 938 militants have been killed.

(d) During the period March '98 to January '99, 453 suspects/militants have been arrested under substantial laws. 1392 AK Series rifles, 474 pistols/revolvers, 60 UMGs, 2 LMGs, 24 sniper rifles, 3 SLRs, 8 (303) rifles, 14,12-bore guns, 87 RPGs and 116 rocket launchers, alongwith large quantities of assorted arms, ammunition, accessories etc. have been recovered in J&K during the period.

(e) Disposal of seized/captured weapons is done in accordance with the law.

[English]

382-83

**Welfare Programme for Minorities/SCs/STs**

2139. SHRIMATI KAMAL RANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government have issued certain directions in July, 1996 to State Governments to give special attention to the welfare programmes relating to the welfare of Minorities, Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof;

(c) whether the State Government have started complying with the said directions of the Union Government;

(d) if so, the details thereof;

(e) whether the Union Government have reviewed or propose to review the welfare related work of the State Governments in this regard; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) to (f) As the nodal Ministry for the welfare and development of Scheduled Castes, Scheduled Tribes, Minorities and other disadvantaged and vulnerable sections of the society, Ministry of Social Justice and Empowerment ensure that the constitutional and other legal safeguards provided for SCs, STs and Minorities are enforced. Apart from the schemes/